

Central Administrative Tribunal
Principal Bench

R.A. No. 312 of 2001
in
O.A. No. 1617 of 2000

(13)

New Delhi, dated this the 6th September, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

B.R. Khera .. Review Applicant

Versus

Union of India and others .. Respondents

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. Nothing contained therein brings it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed. Indeed applicant in Para 3 of the R.A. himself admits that he does not present the R.A. for any error apparent on the face of the record.

3. R.A. is rejected.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

karthik

S.R. Adige
(S.R. Adige)
Vice Chairman (A)